

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 483/TL/2026

Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Petitioner : WR ER Part A Power Transmission Limited (WRERAPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 482/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : WR ER Part A Power Transmission Limited (WRERAPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhijit Daimari, WRERAPTL
Shri Ritam Biswas, RECPDCL
Shri Jitendra Singh, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence to establish the “WR-ER Inter-Regional Network Expansion Scheme – Part A” (‘the Project’) and for the adoption of the transmission charges in respect of the Project as discovered pursuant to the tariff-based competitive bidding process. The representative submitted that CTUIL has also filed its recommendations under Section 15(4) of the Act for granting a transmission licence to the Petitioner to implement the Project. The representative further submitted that the Petitioner Company has changed its name and by affidavit dated 28.9.2026,



all the necessary documents in this regard have been filed, which may also be taken on record.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) The Petitioner to implead (i) concerned Transmission Service Provider of Raigarh (Tamnar) S/s as may be conveyed by CTUIL, (ii) Purulia and Kharagpur Transmission Company Limited, (iii) H.G Infra Engineering Limited, and (iv) Odisha Power Transmission Corporation Limited as Respondents and file the amended memo of parties within three days.

(b) Admit and issue notice to the Respondents, including all the impleaded Respondents.

(c) The Respondents to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(d) In Petition No. 482/AT/2026, the Bid Proceed Coordinator, RECPDCL, to furnish the complete information as sought vide letter dated 2.9.2026 on an affidavit within three days.

(e) The Petitioner to clarify the reason, on affidavit, within four days for mentioning “.....*Intra-State Transmission System for “Transmission system strengthening at Tumkur-II”* as part of its prayer (b) in the Petition No. 482/AT/2026. If required, the Petitioner may move an appropriate application seeking the necessary amendment of the said prayer.

3. The Petitions will be listed for hearing on **16.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)